

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-78/2022/9677/A**

From :- Smti Jayashree Bora,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Subhabrata Datta,  
Member, MACT, Cachar.

Dated Guwahati the 24<sup>th</sup> September, 2024.

Sub: **Earned Leave.**

Ref:- Your letter No.SMACT/14/V/1/597 dated 23.09.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave of 5 (five) days w.e.f. 23.09.2024 to 27.09.2024** (suffixing 28.09.2024 and 29.09.2024 as holidays), **along with station leave permission from the morning of 23.09.2024 till the morning of 30.09.2024.** The District & Sessions Judge, Cachar and in his absence, the next senior most Judicial Officer available at the station shall remain in charge of your Court and Office in your absence.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-78/2022/9678 - 9680 /A, dated , 24-09-24**

Copy to :

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is sent herewith.
2. The District & Sessions Judge, Cachar.
3. The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

*[Signature]*